

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 46793/2024

[Arising out of impugned final judgment and order dated 15-02-2024 in SAD No. 774/2023 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SHESHMANI TRIPATHI & ORS.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 10871/2025 - CONDONATION OF DELAY IN FILING

IA No. 10872/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 10873/2025 - EXEMPTION FROM FILING O.T.

IA No. 10874/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 20-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) : Ms. Garima Prashad, Sr. A.A.G.
Dr. Vijendra Singh, AOR
Mr. Shailesh Sharma, Adv.
Mr. Deepak Goel, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Leave granted.
3. We make it clear that pendency of this appeal will not in any way disentitled the respondents from claiming the admitted retiral benefits that they may be entitled to.
4. List along with Civil Appeal No. 14835 of 2024.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)